IN THE NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH, KOLKATA

I.A. 276 / KB / 2017

IN

C.P. 46 / 2006

In the matter of:

Ashok Mittal & Anr.

....Petitioner(s)

Vs.

Uniworth Resorts Ltd. & Ors.

....Respondents

ORDER DELIVERED ON: 08.08.2017

For the Petitioner(s):

Swaraj Shaw, Advocate

CORAM:

Ms. Manorama Kumari, Member (J)

ORDER

The instant application being No. IA 276/KB/ 2017 is filed by the petitioner with various prayer as reflected at page no. 6, in Paragraph No. D (a) to (e), stating inter alia to allow the application I.A. No. 190 / 2017 with amendment in the main C.P.

It is very strange to see that the petitioner is attempting to direct the Bench to pass the order in I.A. 190 / 2017 as per his own convenient and whims, which is against the judicial norms. This type of application is not only bad in the eye of law, but is also grave abuse of process of law.

Hence, the instant application is dismissed with a cost of Rs. 5,000/-. The party is hereby directed to deposit the amount in the Central Army Welfare Fund, before proceeding with any further hearing of the main C.P.

MANORAMA KUMARI MEMBER (J)